IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.231/2017

In the matter of:

TST Technologies India (P) Limited

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Abhishek Chauhan, Advocate &

Mr. Ritwiz Rishabh, Advocate

For the Respondent/Corporate Debtor: : -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that a copy in advance of the appeal along with annexure has been duly served upon the Respondent ROC. It is evident from the endorsement made by the ROC office that the service was effected on 28.11.2017. Pursuant to the receipt of notice of the appeal, Ld. Company Prosecutor seeks time to file its reply to the appeal.

In view of the said representation, 3 weeks time is granted to file the observations. Ld. Standing Counsel appearing for Income tax Department is also present.

The Petitioner is also directed to take notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off and a copy of notice shall also be served to the Ld. Standing Counsel who is appearing for Income tax Department before this Tribunal. Income tax Department is granted 3 weeks time to file its observations upon receipt of notice.

List on 26.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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